

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 537/TT/2014**

Subject : Truing up of transmission tariff for the tariff block 2009-14 and determination of transmission Tariff for the tariff block 2014-19 for transmission System associated with Auraiya Gas Power Project in Northern Region.

Date of Hearing : 16.11.2015

Coram : Shri A.S Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Narayan, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri R.K. Arora, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri S.C. Taneja, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Sashi Bhushan, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Pramod Kumar, PGCIL  
Shri S. K. Aggarwal, Advocate, JVVNL  
Shri Tarun Ahuja, JVVNL  
Shri B.L. Sharma, JVVNL

**Record of Proceedings**

The representative of the petitioner submitted as under:-

- a) That the instant petition has been filed for truing-up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System associated with Auraiya Gas Power Project.

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- b) The final tariff for 2009-14 for the asset was approved vide Order dated 15.9.2011 in Petition No. 108/2009.
- c) During 2009-10 and 2010-11, old porcelain insulators amounting to ₹70.25 lakh and ₹83.98 lakh have been replaced by new polymer insulator amounting to ₹273.45 lakh and ₹252.44 lakh, respectively. Accordingly, there was net additional capitalization of ₹203.20 lakh and ₹168.46 lakh for 2009-10 and 2010-11, respectively. The additional capital expenditure and de-capitalisation for replacement of insulators was approved vide Order dated 7.2.2013 under Petition No. 305/2010.
- d) There is additional capitalization of ₹143.92 lakh and ₹269.88 lakh in 2012-13 and 2013-14, respectively, totalling to ₹413.80 lakh towards Tower Strengthening works. The Commission vide Order dated 15.09.2011 in Petition No. 108/2009 approved the additional capitalization of ₹174.81 lakh and ₹237.08 lakh in 2011-12 and 2012-13, respectively, totalling to ₹411.89 lakh towards Tower Strengthening works.
- e) In 2014-19 tariff block, additional capital expenditure is projected on account of equipment replacement as most of the items like isolators, Circuit Breakers, etc. have completed 25 years. Justification for the same has already been submitted in the petition.
- f) In 2014-19 tariff block, additional capital expenditure of ₹67.00 lakh, ₹171.00 lakh and ₹212.00 lakh has been claimed for 2014-15, 2016-17 and 2017-18, respectively.

2. The learned counsel for the Rajasthan Discoms requested for two weeks time to file their reply.

3. The Commission directed the petitioner to submit an undertaking that the actual equity infused for the additional capital expenditure in 2009-14 tariff block is not less than 30% on affidavit, with copy to the respondents by 23.11.2015.

4. The Commission directed the respondents to file their reply by 30.11.2015 with an advance copy to the petitioner who shall file its rejoinder, if any, by 7.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. The Commission further observed that in case no information is filed within the due date, the matter shall be considered based on the available records.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

